

(iii) Appropriation Accounts (Civil) for the year 1988-89. [Placed in Library. See No. LT-879/90]

(iv) Finance Accounts of the Union Government for the year 1988-89. [Placed in Library. See No. LT-880/90].

(v) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989 [(No. 13 of 1990)—Union Government (Civil)] [Placed in Library. See No. LT-878/90]

Notifications of the Ministry of Finance

SHRI ANIL SHASTRI: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

I(i) G.S.R. No. 949(E) dated the 1st November, 1989, waiving payment of excise duty on blanks and shells, captively used in the manufacture of pipes and tubes during the period commencing on the 1st March, 1981 and ending with the 8th July, 1983 which had not been levied as a result of practice generally prevalent.

(ii) G.S.R. No. 1045(E) dated the 12th December, 1989, rescinding notification No. 47/76-C.E. dated the 9th March, 1976.

(iii) G.S.R. No. 1073(E) dated the 29th December, 1989, amending notification No. 299/88-C.E. dated the 30th December, 1988, extending the concessional rate of duty on naphtha used as fuel by certain copper and power units, without any time limit.

(iv) G.S.R. No. 1047(E) dated the 29th December, 1989, amending notification No. 300/89-C.E. dated the 30th December, 1988 extending

the concessional rate of duty on naphtha used as fuel by certain copper and power units, without any time limit.

(v) G.S.R. No. 1(E) dated the 1st January, 1990, exempting specified goods manufactured by M/s. Bharat Earth Movers Limited from the whole of excise duty.

(vi) G.S.R. No. 70(E) dated the 9th February, 1990, amending notification No. 75/84-C.E. fully excepting natural gasoline liquified.

(vii) G.S.R. No. 81(E) dated the 16th February, 1990, amending notification No. 126/86-C.E. dated the 1st March, 1986.

(viii) G.S.R. No. 559(E) dated the 19th May, 1989, exempting excisable goods when brought to any gem and jewellery manufacturing unit set up in the Santa Cruz Electronics Export Processing Zone, Bombay (SEEPZ) from the factories of their manufacture or warehouses situated in any other place in India, for use by such unit in the SEEPZ, for the manufacture of gem and jewellery intended solely for export, from the whole of the duty of excise leviable thereon.

(ix) G.S.R. No. 560(E) dated the 19th May, 1989, exempting all excisable capital goods, components, raw materials, packing materials and consumable and spares when brought for use in the manufacture of jewellery meant for export, by a 100 per cent EOU set up in the special Export Complex at Jhandewalan, New Delhi.

(x) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (i) to (viii) above. [Placed in Library. See No. LT-689/90 for (i) to (x)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under

section 159 of the Customs Act, 1962, together with the explanatory memoranda on the Notifications:—

1. G.S.R. No. 1054(E) dated the 18th December, 1989, publishing the Customs Tariff (Determination of Origin of Goods under the Agreement on Global System of Trade Preferences among Developing Countries) Rules, 1989.
2. G.S.R. No. 1069(E) dated the 28th December, 1989 amending notification Nos. 514/86-Customs dated 30th December, 1986 and 333/86-Customs dated the 31st December, 1988, extending their validity upto the 31st December, 1990.
3. G.S.R. No. 1071(E) dated the 29th December, 1989 amending notification No. 489/86 Customs dated the 18th December, 1986 extending its validity upto the 31st December, 1990 and also including 10 new items of Jute machinery.
4. G.S.R. No. 1072(E) dated the 29th December, 1989 amending notification No. 198/89-Customs dated the 30th June, 1989 continuing the existing partial customs duty concession on butadiene imported for manufacture of synthetic rubber without specifying any time limit.
5. G.S.R. No. 1076(E) dated the 29th December, 1989 amending notification Nos. 210/82-Customs dated the 10th September, 1982 and 513/86-Customs dated the 30th December, 1986 extending their validity upto the 31st March, 1990.
6. G.S.R. No. 9(E) dated the 5th January, 1990 amending notification Nos. 227/76-Customs dated the 2nd August, 1976 and 47/89-Customs dated the 1st March, 1989, revising the basic customs duty on polypropylene and copolymers of propylene from 20 per cent ad valorem to Rs. 7000 per tonne, on high density polyethylene moulding powder and granules from 20 per cent to Rs. 6400 per tonne, on low-density polyethylene and copolymers of low density polyethylene (other than LDPE based sheathing compound and insulating compound) from Rs. 2000 per tonne to Rs. 6200 per tonne, on polyvinyl chloride (other than paste grade and battery grade) from Rs. 1000 per tonne to Rs. 2000 per tonne and on polystyrene (including copolymer of styrene) from 30 per cent ad valorem to Rs. 17,500 per tonne.
7. G.S.R. No. 10(E) dated the 5th January, 1990 amending notification Nos. 157/89-Customs dated the 12th May, 1989 and 162/89-Customs dated the 12th May, 1989 revising the auxiliary duty of customs in respect of polyvinyl chloride from Rs. 3000 per tonne to Rs. 5000 per tonne, and also in respect of polystyrene (including copolymers) and polypropylene (including copolymers) from 30 per cent ad valorem to 45 per cent ad valorem.
8. G.S.R. No. 17(E) dated the 16th January, 1989 amending notification No. 493/86-Customs dated the 22nd December, 1986 deleting the words "Residues of Zinc".
9. G.S.R. No. 18(E) dated the 16th January, 1990 amending notification No. 39/86-Customs dated the 1st March, 1989 providing the concessional rate of customs duty to residues of zinc also.
10. G.S.R. No. 22(E) dated the 18th January, 1990 amending notification No. 30/89-Customs dated the 1st March, 1989 reducing the standard rate of basic customs duty on cloves from Rs. 95 per kg. to Rs. 75 per kg. and the preferential rate from Rs. 95 per kg. to Rs. 75 per kg. less 7.5 per cent ad valorem.

11. G.S.R. No. 25(E) dated the 23rd January, 1990 providing concessional rate of basic customs duty at 35 per cent ad valorem and auxiliary duty at 5 per cent ad valorem on iron ore pellets.

12. G.S.R. No. 26(E) dated the 23rd January, 1990 amending notification No. 161/89-Customs dated the 12th May, 1989.

13. G.S.R. No. 34(E) dated the 25th January, 1990 amending notification No. 28/87-Customs dated the 27th January, 1987 reducing the import duty on glazed newsprint from 30 per cent ad valorem to Rs. 550 per tonne.

14. G.S.R. No. 41(E) dated the 1st February, 1990 amending notification No. 71/87-Customs dated the 1st March, 1987.

15. G.S.R. No. 42(E) dated the 1st February, 1990 exempting gift goods supplies and equipment imported into India by the Co-operative for American Relief Everywhere (CARE) or its distributing organisations in India approved by the Government of India under the Indo-CARE agreement subject to certain conditions.

16. G.S.R. No. 43(E) dated the 1st February, 1990 amending notification No. 159/89-Customs dated the 12th May, 1989.

17. G.S.R. No. 49(E) dated the 2nd February, 1990 amending notification No. 208/81-Customs dated the 22nd notification No. 208/81-Customs dated the 22nd September, 1981.

18. G.S.R. No. 98(E) dated the 28th February, 1990 amending notification No. 227/76-Customs dated the 2nd August, 1976; and 47/89-Customs dated the 1st March, 1989. [Placed in Library. Sec No. LT-638/90 for 1 to 10].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under sub-section (11) of Section 45 of the Banking Regulation Act, 1949:—

(i) S.O. No. 150(E) dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the Scheme for the amalgamation of the Bank of Thanjavur Ltd., Thanjavur, with the Indian Bank.

(ii) S.O. No. 151(E) dated the 19th February, 1990 publishing the Scheme for the amalgamation of the Bank of Thanjavur Ltd., Thanjavur with the Indian Bank.

(iii) S.O. No. 152(E) dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the Scheme for the amalgamation of the Parur Central Bank Ltd., North Parur, with the Bank of India.

(iv) S.O. No. 153(E) dated the 19th February, 1990 publishing the Scheme for the amalgamation of the Parur Central Bank Ltd., North Parur, with the Bank of India.

(v) S.O. No. 154(E) dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the Scheme for the amalgamation of the Bank of Tamilnad Ltd., Tirunelveli, with the Indian Overseas Bank.

(vi) S.O. No. 155(E) dated the 19th February, 1990 publishing the Scheme for the amalgamation of the Bank of Tamilnad Ltd., Tirunelveli, with the Indian Overseas Bank. [Placed in Library. Sec No. LT-884/90 for (i) (vi)].